

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

IA 30/2024 IN C.P. (IB)/4738(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **PLASTIBLENDS INDIA LTD V/s NEO CORP
INTERNATIONAL LTD**

Section 9 and 66(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Yash Wardhan Tiwari, Adv. Deepa P. for the Applicant present. Adv. Mohammed Varawala i/b Adv. Rubina Khan, FORTIS India Law for the Respondent present. Adv. Manu Aggarwal & Adv. Ishita Pandey for the Respondent No. 1 present through VC.

IA 30/2024

Ld. Counsel for the Liquidator seeks some time to file Reply stating that they have been the necessary prayer against them have been inserted a while ago. The Respondent No.1 who is Electricity Department is also directed to file Reply if not done. List this matter on Board on **02.05.2024**.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh